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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.103/2012

Date of decision:22.03.2012

HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.

Kasam Khan S/o Shri Bhanwar Lal, aged 52 years, Telecom Mechanic in the office of Sub Divisional Engineer, Phones, Central, Bharat Sanchar Nigam Limited, Telegram Office, Sardarpura, Jodhpur, R/o Behind Pipar House, Bagar, Jodhpur.

: Applicant

Mr. Vijay Mehta, counsel for applicant.

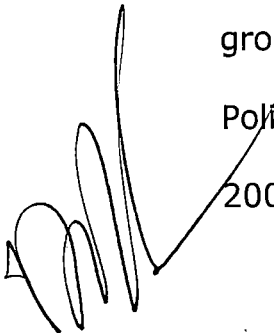
Versus

1. Bharat Sanchar Nigam Limited, through the Chief Manager cum Director, Bharat Sanchar Bhawan, Harish Chandra Mathur Lane, Janpath, New Delhi.
2. General Manager, Bharat Sanchar Nigam Limited, Door Sanchar Zila, Subhash Nagar, Pal Road, Jodhpur.
3. Assistant General Manager, Bharat Sanchar Nigam Limited, Door Sanchar Zila, Subhash Nagar, Pal Road, Jodhpur.
4. Sub Divisional Engineer, Phones, Central, Bharat Sanchar Nigam Limited, Telegram office, Sardarpura. Jodhpur.

.....Respondents

ORDER (ORAL)

Heard Shri Vijay Mehta, appearing for the applicant: The simple case of the applicant is that he has been transferred, and his contention is that there is an element of hardship involved in the transfer. He has also challenged the transfer order on the ground that it is not covered by the BSNL's Employees Transfer Policy, which has been circulated vide BSNL Memo dated 07th May, 2008 (Annexure-A/2).



2. After hearing some time, I find that the above transfer policy as a very broad-spectrum of possible grounds of transfer under provision-1 of the BSNL's Employee Transfer Policy. However, the applicant has also not submitted any representation to the competent authority over the issue of transfer prior to approaching this Tribunal. Therefore, considering the hardship pleaded by the applicant, the instant O.A. is remanded to the competent authority for consideration treating the same as a representation. The applicant will not be disturbed from the present place of posting, i.e. Jodhpur, till the decision of the representation by the competent authority.

3. With these observations and directions, the O.A. is disposed of at the admission stage itself. No order as to costs.



(B.K. Sinha)

Administrative Member